Funds for development of tribal areas

†608. SHRI OM PRAKASH MATHUR: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether some States/Union Territories have requested for more funds for the development of tribal areas, if so, the details thereof; and
 - (b) the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) to (b) The Ministry of Tribal Affairs is implementing Schemes/programmes for the socio-economic development of Scheduled Tribes in the country. The projects for the development of Scheduled Tribes under the schemes/programmes of the Ministry are implemented through the State/UT Governments and Non-Governmental Organisations (NGO). Under these schemes/programmes, the States/UTs submits their respective annual composite proposals within State/UT-specific allocation and scheme-specific made by the Ministry.

Encroachment of residence of poet Ghalib in Delhi

- 609. SHRI MOHAMMED ADEEB: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether Government is aware that the residential place of the famous Poet Ghalib in Delhi has been encroached upon; and
- (b) if so, the details in this regard and action taken/being taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) and (b) Sir, information is being collected and will be laid on the Table of the House.

Proposed mono-rail projects in the country

†610. SHRI RASHEED MASOOD: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it is a fact that Central Government has chalked out a policy to construct Mono-rail in medium sized cities along with Metro rail in big cities, if so, the details thereof; and
 - (b) the names of the cities included in this scheme?

[†]Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) No, Sir.

(b) Does not arise.

Overstay in Government Accommodation in Delhi

- 611. SHRI M. P. ACHUTHAN: Will the Minister of URBAN DEVELOPMENT be pleased state:
- (a) whether it is a fact that a number of Government employees, Ministers, MPs and other dignitaries have been overstaying in their Government accommodation in Delhi even after their retirement, if so, the details thereof; and
- (b) whether it is also a fact that the Supreme Court has directed Government several times to get such Government houses vacated but Government has failed to do so, if so, the details and reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) Yes, Sir. The details are given in the Statement (See below).

(b) No, Sir. However, in the case of Shri S. D. Bandi Versus Divisional Traffic Officer, Karnataka State Road Transport Corporation & Others (Civil Appeal No. 4064 of 2004) and Union of India Versus Vimal Bhai & Others (SLP No. 12065 of 2009), the Hon'ble Supreme Court has given some suggestions for immediate vacation of Government Accommodation on cancellation of allotment, speedy trial and expeditious disposal of the eviction proceedings against the unauthorised occupants of Government accommodation under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

Statement

The type-wise details are as under:

Type-I

SI. N	Vo. Quarter No.	Name of the Occupant (S/Sh./Smt.)
1	2	3
1	N/3/332/Andrews Ganj	Diwan Puri,
2	4/13/C/DIZ Area	Shiv Naresh,
3	4/68/C/DIZ Area	K. C. Chatela,